

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

5

O.A. NO:143/91

199

T.A. NO:

DATE OF DECISION 17.9.92

K P Jadhav

Petitioner

Mr. M W Harsulkar

Advocate for the Petitioners

. Versus

UOI & ors

Respondent

Mr. P S Lambat

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W6

Smt
V.C.

mbm*

TRK

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH CIRCUIT SITTING AT NAGPUR
NAGPUR

OA No. 143/91

Keshav Pandurang Jadhav
Assistant Traction Foreman (Retd.)
R/o. Rly. Gr. No. RE/RB/II/3-G
C.Rly Colony, Ajini, Nagpur-3

..Applicant

V/s.

1. Chief Project Manager
Railway Electrification
DRMC Rly., Office Bldg.,
Nagpur

2. General Manager
Railway Electrification
Allahabad

3. General Manager
South Central Railway
Rail Nilayam
Secunderabad

.. Respondents

Coram: Hon. Shri Justice S K Dhaon, V.C.
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. M W Harsulkar
Counsel
for the applicant

Mr. P S Lambat
Counsel
for the respondents

ORAL JUDGMENT:
(Per; S K Dhaon, Vice Chairman)

DATED: 17.9.92

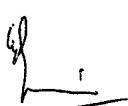
The applicant retired as an officiating Assistant Traction Foreman on 20.2.90. On 8.8.90 an order was passed whereby his pay was refixed. In pursuance of the said order a sum of Rs.22,254/- has been deducted ^{as} from the gratuity payable to him. There is also ^{as} corresponding reduction in the monthly pension payable to him.

The grievance before us is that the order of 8.8.90 was passed without affording any opportunity of hearing to the applicant. This appears to be a genuine

grievance. He should have been heard after giving a reasonable opportunity.

The applicant shall now make a representation to the appropriate authority who shall supply him the relevant data which formed the basis of order dated 8.8.90. Thereafter, the applicant will set out his case which will be disposed of by a speaking order. If the applicant makes a representation within a period of two weeks from to-day, the authority concerned shall give him a reply, data etc., within one month from the date of receipt of the representation and thereafter dispose of the matter expeditiously.

With these directions, this application is disposed of but without any order as to costs.


(M Y Priolkar)
Member(A)


(S K Dhaon)
Vice Chairman

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